Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 82 of 2011

Dated : 3rd August, 2011

Present: **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. V.J. Talwar, Technical Member

Essar Power Limited **… Appellant(s)**

Versus

Uttar Pradesh Electricity Regulatory Commission & Anr. **….Respondent(s)**

Counsel for the Appellant(s): **Mr. Amit Kapur,**
Mr. Vishal Anand
Counsel for the Respondent(s): **Mr. M.G. Ramachandran &**
Mr. Vishal Gupta for R.2

ORDER

We have heard Mr. M.G. Ramachandran, the learned counsel for the Respondent. He has not filed reply, but anyway he submits that he would file Written Submissions. Accordingly, he is permitted to file the same on or before 08.08.2011 after serving copy on the other side.

Though the Commission has been served, no body has appeared. However, we need the assistance of the Commission with reference to some issues arose in this case. Therefore, the Commission is directed to appear on the next hearing through its counsel to give clarification on those issues.

The Registry is directed to send the Order copy to the Commission.

Post the matter on ***10.08.2011.***

(V.J. Talwar)
Technical Member
TS/KS

(Justice M. KarpagaVinayagam)
Chairperson